

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.310

New IA-125/2023 IA-1917/2021
In
IB-236(ND)/2020

IN THE MATTER OF:

LIC Housing Finance Limited

Vs.

K V Developers Private Limited

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 16.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant/RP : Adv. Gursat Singh and Adv. Pranav Khanna in IA 1917/2021, Mr. Shantanu Singh, Adv, Mr. Ravi Sehgal, Adv.

CS Harish Taneja for RP along with CS Ashish Gupta and Advocate Rakesh Bajaj

For the SRA : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv. Shaurya Shyam for Successful Resolution Applicant

For the Suspended Directors: Shivansh Agarwal for Suspended Directors

For the Noida Authority : U N Singh Adv for GNoida Authority

For the Respondent : Adv. Abhishek Anand, Adv. Mohak Sharma, Adv. Supriyo Banerjee, Adv. for R-29 in IA 1917 of 2021, Adv. J.P.Pathak, for Respondnet NO. 20 in I.A.No. 1917/2021, Adv. Vikas Nanda for R-26 in IA 1917/2021

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 07.02.2023.

Sd/-
(Court Officer)